

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.12 of 2020

Umesh Prasad SinghPetitioner

-Versus-

The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Jay Shankar Tiwary, Advocate.

For the Opp. Parties : Mr. Navneet Toppo, AC to SC-V.

04/ 11.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard the parties.

Instant contempt application has been preferred for non-compliance of the order dated 25.07.2019.

Mr. Navneet Toppo, learned counsel appearing for the opposite parties draws the attention of the Court towards paragraphs-8 and 9 of the show-cause and submits that already much amount has been paid to the petitioner and as regards, fixation of pension and payment of gratuity to the petitioner, though the paper has been sent to the office of Accountant General as back as on 19.02.2020 but the opposite parties have not received any instruction in this regard from the office of the Accountant General.

Since the opposite parties have already complied the order dated 25.07.2019, no contempt is made out against them and hence, it is dropped.

However, Accountant General is directed to fix the pension and disburse the amount of Gratuity to the petitioner, as early as possible, preferably, within a period of four weeks from today.

(Dr. S.N. Pathak, J.)